

Promotion of Class IV Staff

511. SHRI D. AMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a person who has passed matriculation examination in English only after passing Rattan (Proficiency in Hindi) from Punjab University is eligible for promotion from Class IV service to clerical service in the Government of India undertakings; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). A person who has passed Matriculation Examination in English and Rattan (Proficiency in Hindi) from Punjab University is not a matriculate as linguistic proficiency in two subjects cannot be equated to fulfilled matriculation which connotes standard of knowledge based on the study of a number of subjects. Generally the qualification prescribed for clerical services is Matriculation and therefore persons possessing knowledge of only two languages of Matriculation standard are not eligible for appointment to posts in the clerical services.

Agreement with USSR on Mining Tools

512. SHRI D. AMAT: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is proposed to sign agreement with USSR on mining tools; and

(b) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) There is no proposal currently under consideration of the Government to

sign any agreement with USSR on mining tools.

(b) Does not arise.

Review of Cases of Dismissed Employees

513. SHRI SUDHIR GHOSAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of central Government employees have been sacked under Article 311(2)(c) of the Constitution of India during the last three years; and

(b) whether Government propose to review their cases and order reinstatement due to changed political outlook in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). During the last three years a few Central Government employees had been dismissed/removed under Article 311(2) (c) of the Constitution. These cases have been reviewed and orders of reinstatement have been issued in most of the cases.

Regularisation of Ad-hoc Grade IV Officers in Central Information Service

514. SHRI SUDHIR GHOSAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the regularisation of ad-hoc Grade IV officers in Central Information Service was coincided with the abolition of Grade IV itself; and

(b) if so, the reasons for delay in implementing the decision?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) The ad-hoc Grade IV officers were regularised on the 4th January, 1977. The abolition

of Grade IV is under the consideration of Government.

(b) Does not arise.

Investment and Capacity of Soft Drinks

515. SHRI SURENDRA BIKRAM: Will the Minister of INDUSTRY be pleased to state:

(a) the total capital invested in the soft drink industries;

(b) the licensed capacity of the soft drink industry; and

(c) whether it is fully utilized, if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) The information is being collected and will be laid on the Table of the House.

(b) Approximate capacity in the organised sector is 1756 million bottles per annum; and

(c) The capacity has not been fully utilised during the last three to four years because of the cost of soft drinks and the restricted demand.

Congestion in Ports

516. SHRI C. K. CHANDRAPAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the steps Government have taken to divert ships carrying fertilizers and edible oils from the Ports which are facing acute congestion; and

(b) in view of general congestion in the ports, what steps Government intend to take to remove this congestion?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) With a view to

diverting the bulk cargo vessels, inter-Ministerial meetings at the highest level are being held from time to time to sort out the various problems connected with the unloading, clearance from the ports, etc. Use of minor ports is being made for handling imported fertilizers to the extent possible.

(b) A Standing Committee with representatives of Shipping and Transport, Railways and other Ministries, Shipping Corporation of India and shipping interests has been constituted for rationalised distribution of cargo at the Major Ports.

पिछड़े जिलों में विशेषरूप से
जूनागढ़, जामनगर तथा राजकोट में कृषि
उद्योगों की स्थापना करना

517. श्री धर्म सिंह भाई पटेल :
क्या उद्योग मंत्री यह बताने की कृपा
करेंगे कि :

(क) भारत सरकार ने गुजरात में औद्योगिक रूप से पिछड़े जिलों के लिए जिला-वार कौन-कौन सी कृषि उद्योग योजनाएं स्वीकृत की हैं और उनको कब स्वीकृति दी गई, प्रत्येक योजना पर अब तक कितना व्यय किया गया है अथवा किया जाना है ;

(ख) सरकार का विचार जूनागढ़, राजकोट तथा जामनगर में, जहां मूंगफली, कपास, आम तथा केलों का बाहुल्य में उत्पादन होता है, बड़े तथा लघु उद्योग स्थापित करने का है ;

(ग) यदि हां, तो उन स्थानों के नाम क्या हैं जहां ये उद्योग स्थापित किये जायेंगे और उनका स्वरूप क्या है और ये कब स्थापित किये जायेंगे और उनमें कितनी पूंजी लगाई जानी है ;

(घ) यदि नहीं, तो उसके क्या कारण हैं ; और